

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
RAJYA SABHA
UNSTARRED QUESTION NO. 2926
TO BE ANSWERED ON 27th March, 2023

FACILITIES TO VEER NARIS AND THEIR CHILDREN

2926 SHRI MUKUL BALKRISHNA WASNIK:

Will the Minister of Defence be pleased to state:

- (a) the number of Veer Naris as on 31st January, 2023, State-wise;
- (b) whether Government provides any facilities to the Veer Naris, particularly for health, housing, and their economic well-being;
- (c) if so, the details thereof;
- (d) whether it is a fact that ₹700/- is being provided as clothing charges per year to each child of Veer Naris studying in an educational institution; and
- (e) if so, whether Government plans to revise the amount and if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a): State-wise details of War Widows (Veer Naris) are as Annexure-I.
- (b) & (c) Yes, Sir. The details of facilities to the Veer Naris is at Annexure II.
- (d): Yes, Sir. As per the recommendation of the 7th Central Pay Commission Rs. 700/- is provided as clothing charges per year to each child of Veer Naris studying in an educational institution. In addition to this Rs. 2000/per annum is also given as cost of uniform. Apart from these, full amount of Tuition Fees and Hostel Charges, Rs. 2000/ per annum as Cost of Books/stationary is also given to the child of Veer Naris.
- (e): All allowances including clothing allowance are revised in each Pay Commission. However, there is already a provision in the guidelines mentioned against reply of question (d) that allowance shall go up by 25 percent each time DA rise by 50 percent.

ANNEXURE-I REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 2926 FOR ANSWER ON 27.03.2023 REGARDING "FACILITIES TO VEER NARIS AND THEIR CHILDREN".

STATE/ UTs-WISE DETAILS OF WAR WIDOWS (VEER NARIS)

Sl. No.	STATES/UTs	No of War Widows (Veer Naris)
1.	ANDHRA PRADESH	226
2.	ARUNACHAL PRADESH	5
3.	ASSAM	119
4.	BIHAR	539
5.	CHHATTISGARH	16
6.	GOA	3
7.	GUJARAT	58
8.	HARYANA	1566
9.	HIMACHAL PRADESH	1076
10.	JAMMU AND KASHMIR	1218
11.	JHARKHAND	134
12.	KARNATAKA	204
13.	KERALA	265
14.	MADHYA PRADESH	276
15.	MAHARASHTRA	953
16.	MANIPUR	55
17.	MEGHALAYA	17
18.	MIZORAM	17
19.	NAGALAND	10
20.	ODISHA	116
21.	PUNJAB	2132
22.	RAJASTHAN	1317
23.	SIKKIM	7
24.	TAMIL NADU	359
25.	TELANGANA	4
26.	TRIPURA	13
27.	UTTRAKHAND	1407
28.	UTTAR PRADESH	1805
29.	WEST BENGAL	252
30.	A & N ISLANDS (UT)	0
31.	CHANDIGARH (UT)	33
32.	PUDUCHERRY (UT)	1
33.	DELHI	202
34.	Lakshadweep	0
35.	Dadra and Nagar Haveli	0
36.	LADAKH (UT)	0
37.	state data not held	62
Total		14467

ANNEXURE-II REFERRED TO IN REPLY TO PARTS (b) & (c) OF RAJYA SABHA UNSTARRED QUESTION NO. 2926 FOR ANSWER ON 27.03.2023 REGARDING "FACILITIES TO VEER NARIS AND THEIR CHILDREN".

INDIANARMY

ENTITLEMENT SHEET: NEXT OF KIN				
Sl. No.	Entitlements	Entitled Amount		
		Officers	Junior Commissioned Officers(JCOs)	Other Ranks (OR)
1.	Ex-Gratia central Government	Rs.25 to 45 lacs	Rs.25 to 45 lacs	Rs.25 to 45 lacs
2.	AGI Maturity	As per contribution		
3.	Pension	Liberalized/Special Family Pension100%/60%of last RE (Basic Pay +MSP)		
4.	DCRG	Based on length of service (Max 20lac)		
5.	FSA (Including leave encashment & DSOP/AFPP Fund)	As applicable		
6.	Ex-Gratia(Army Central Welfare Fund-ACWF)	Rs.8,00,000	Rs.8,00,000	Rs.8,00,000
7.	Ex-Gratia (Domicile State Government)	As applicable		

ASSITANCE BEING PROVIDED BY DTE OF INDIAN ARMY VETERANS (DIAV)

NoK (BC Fatal)

Sl. No.	Category	Amount	Remarks
(a)	Financial Grants		
	Ex-Gratia out of Army Central Welfare Fund (K) is provided to NoK of BC (Fatal)	Rs. 8,00,000	1 st Tranche – 1,00,000 (on occurrence of casualty) 2 nd Tranche –7,00,000 (On Receipt of final documents)
(b)	Welfare Schemes		
	(i) Daughter's marriage / orphan son's Marriage remarriage of widow	Rs. 1,00,000	
	(ii) Education Scholarship to Children (aa) Upto graduation	Education scholarship covering the entire expenditure up to graduation through CW-3	
	(ab) Post Graduation	Rs. 25,000 per year (max)	
	(ac)Professional Courses	Rs. 50,000 per year (max)	
	(iii) One Time Computer Grant for wards & widows (pursuing graduation & above)	Rs. 35,000	

...2/-

	(iv) Higher Education of Widow	
	(aa) Graduation	Rs. 20,000 per year(max)
	(ab) Post Graduation	Rs. 25,000 per year (max)
	(ac) Professional Courses	Rs. 50,000 per year (max)

INDIAN NAVY

Pensionary benefits (LFP/SFP/OFP, Ex-Gratia, DCRG/Gratuity) as per entitlement are paid to NOKs of the Naval Personnel. Financial assistance in terms of benefits like ex-gratia is provided under various categories to widows & dependents of deceased soldiers as per pension regulation promulgated by the Government. Family pension and gratuity to families and dependents is based on the last pay drawn and last rank held by the deceased soldiers at the time of his death whilst Ex-gratia amount is given to the NoK of a soldier killed in action or in course of duty irrespective of rank and qualifying service, based on circumstances of death. Ex-Gratia compensation are given in the range of Rs.25-45 lakhs.

INDIAN AIR FORCE

An institutional mechanism by way of Standard Operating Procedure (SOP) for timely dispensing of pension and other Non-Effective (NE) benefit to NoK/dependents has been put in place in Indian Air Force (IAF). However, the following pensionary benefits are being provided to the Next of Kin (NoK) of the Air Warriors killed in action as per the Government Policy.:-

- (i) **Liberalized Family Pension (LFP).** Liberalized Family Pension (LFP) is being granted to Next of Kin of the Air Warriors killed in Action. It is granted in case of death of an Armed Forces Personnel due to acts of violence/attack by terrorist, anti-social elements, enemy action in international war, action during deployment with a peace keeping mission abroad, border skirmishes etc. It is granted @ 100% of reckonable emolument + admissible Dearness Relief applicable from time to time. It continues even after re-marriage of the widow.
- (ii) **Death cum Retirement Gratuity (DCRG).** It is payable to the widow / NOK / nominated family member of the deceased Officer / Airmen / NCs (E) who die in harness as per the length of qualifying service.
- (iii) **Ex-Gratia Payment:** Ex-gratia Lump Sum Compensation given as per the following details:-

Sl. No.	Circumstances	Rates (in Rs.)
(aa)	Death occurring due to accident in course of performance of duties	25 Lakhs

(ab)	Death in the course of performance of duties attributed to acts of violence by terrorists, anti-social elements etc.	25 Lakhs
(ac)	Death occurring in border skirmishes and action against militants, terrorist, extremists, sea pirates.	35 Lakhs
(ad)	Death occurring while on duty in the specified high altitude, Inaccessible border posts, on account of natural disasters, extreme weather conditions.	35 Lakhs
(ae)	Death occurring enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian National from a war-torn zone in foreign country.	45 Lakhs

DETAILS OF VARIOUS WELFARE SCHEMES BEING PROVIDED BY KENDRIYA SAINIK BOARD (KSB)

1. Financial assistance / benefits given from Armed Forces Flag Day Fund (AFFDF) under Raksha Mantri Ex-Servicemen Welfare Fund (RMEWF): -

Sl. No.	Grants	Amount (in Rs.)
a)	Education Grant (upto two children) (i) Boys/Girls upto Graduation (ii) Widows for PG (Pensioner/Non Pensioner upto Hav Rank) and upto two children	Rs. 1,000/-pm
b)	Disabled Children Grant (Pensioner/Non-pen upto JCO Rank)	Rs. 3,000/-pm
c)	Daughter's Marriage Grant (upto 02 Daughters) (Pensioner/Non-Pen upto Hav Rank)	Rs. 50,000/-*
	Widow Re-Marriage Grant (Pensioner/Non-Pen upto Hav Rank) *If married solemnly on or after 21 st April, 2016.	
d)	Orphan Grant (Pensioner/Non-pen All Ranks) <ul style="list-style-type: none"> • Daughters of ex-servicemen till she is married. • One Son of ex-servicemen upto 21 years of age. 	Rs. 3,000/-PM
e)	Vocational Trg Grant For Widows (Pensioner/Non-Pen upto Hav Rank)	Rs. 20,000/- (One Time)

2. Subsidy on Home Loan: KSB Reimburses 50% of interest by way of subsidy on home loan from Bank / public sector institutions for construction of house to war bereaved, war disabled and attributable peace time casualties. Rs. 1,00,000/-(Max).
3. Prime Minister's Scholarship Scheme: Total 5500 scholarship are provided to eligible wards based on merit for the entire duration of the courses. The rates of Scholarship are as follows: -
 - (a) Rs.2500/-per month for boys.
 - (b) Rs.3000/-per month for girls.
4. Financial support to institutions involved in rehabilitation of ESM: -

Sl. No.	Organization	Quantum of Aid/Grant
(a)	Cheshire Homes (i)Lucknow, Delhi & Dehradun	Rs. 15,000/-per annum per inmate
(b)	War Memorial Hostels. There are 36 WMHs which provide shelter to the children of War Widows / War disabled, attributable and non Attributable cases.	Rs. 1350/-per month

5. Reservation of seats in Medical/Dental Colleges for wards of Defence Personnel as Govt. of India Nominee: A total of 42 MBBS seats and 3 seats in BDS courses are allotted by Ministry of Health & Family Welfare to KSB for wards of Defence personnel as a Govt. of India nominee. Priority I is given to Widows/Wards of Defence Personnel killed in action.
6. Rail Travel Concession Identity Cards: KSB Sectt issues rail travel concession identity cards to war widows.

Other facilities: -

Free Health Scheme: ECHS (Ex- Servicemen Contributory Health Scheme) provides cashless health care to war-widows/war disabled defence personnel and their NoKs. War Widows are not required to pay the membership fee.

Allotment of SAFAL Outlets: SAFAL outlets, a subsidiary of Mother Dairy Private Limited comprising of Fruit & Vegetable Shops are provided to Widows/ Dependents of service personnel who passed away in service/Ex-Servicemen. The same is only applicable in Delhi & NCR Region.

Issue of DGR Eligibility Certificate for allotment of Oil Product Agencies advertised under 8% Reserved Quota: The Ministry of Petroleum & Natural Gas has reserved 8% quota for allotment of LPG Distributorship and Petrol / Diesel Retail Outlets for Defence personnel which also

include Widows/dependents of members of Armed Forces who died in war or in harness due to attributable or aggravated causes to Military Service. The eligibility certificate, certifying an individual's eligibility to apply for the above distributorship, is issued by the office of DGR to eligible persons. The final selection/ allotment is done by the concerned Oil Company as per their policy in vogue on the subject issue.

Reservation in CPSEs and Banks: As per Ministry of Finance, Bureau of Public Enterprises OM No. 6/55/79-BPE(GM-I) dated 13 March 1980, 14.5% vacancies in Group 'C' and 24.5% vacancies in Group 'D' jobs are reserved for Ex-Servicemen including 4.5% for disabled ESM & dependent of Service personnel killed in action in Central Public Sector Enterprises(CPSEs). Also Ministry of Finance, Department of Economic Affairs (Banking Division) vide OM No. F/2/11/79-SCT(B) dated 09.06.1980, 14.5% vacancies in Group 'C' and 24.5% vacancies in Group 'D' jobs are reserved for Ex-Servicemen including 4.5% for disabled ESM & dependent of Service personnel killed in action in Public Sector banks.
